

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

Service Tax Appeal No. 10498 of 2015-DB

[Arising out of OIA No. VAD-EXCUS-001-APP-624-2014-15 dated 06/01/2015 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Bombardier Transporation India P Ltd

Plot No. 724, Gidc Estate,
Savli Manjusar Industrial Estate,
VADODARA
GUJARAT

... Appellant

VERSUS

C.C.E. & S.T.-Vadodara-i

1ST FLOOR...CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA,
GUJARAT
390007

... Respondent

APPEARANCE :

Shri M. Pandya, Advocate for the appellant
Shri D. Kanjani, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10414 / 2020

DATE OF HEARING/ DECISION : 31/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha